of Rs. 51 -27 crores was held by the residents of India (whether Indian or non-Indian). The amount held by Indians is not separately available.

Oral Answers

- SHRI M. VALIULLA: Are there any firms the capital of which is entirely foreign
- SHRI C. D. DESHMUKH: There must be very many. The question is difficult to answer. Because so far as foreign firms are concerned, that term is applied to branches of foreign companies or of foreign firms and branches have no paid-up capital of their
- SHRI B. RATH: How many years have non-Indians to stay in India to be considered as a resident of India?
- SHRI C. D. DESHMUKH: It depends on the purpose for which this definition is required.
- SHRI B. RATH: It is for the same purpose for which you have said "resident in India of non-Indian origin".
- SHRI C. D. DESHMUKH: Here I think I am not sure. I think it is the income-tax definition of resident of India.
- SHRI P. V. NARAYANA: Do these firms include all public and private limited companies?
- SHRI C. D. DESHMUKH: No, as I said specifically this concerns only the paid-up capital of Indian Joint Stock Companies. We have no information about it now; we may collect the information. That refers to the total capital of companies which have branches here.
- SHRIMATI VIOLET ALVA: May I know whether Government have enquired whether our firms in foreign countries get the same facilities?
- SHRI C. D. DESHMUKH: I don't know what facilities are meant. If it is to hold shares or to have investments, in regard to the United Kingdom the answer is ' yes '. In regard

to the United States of America I am not q'uite sure whether there is complete reciprocity. I believe we can hold shares.

to Questions

SHRI KRISHNA MOORTHY RAO:

Are there no figures available for the years since 1948?

SHRI C. D. DESHMUKH: No. As I said before-I think it was in the other House-that in order to have this information one has to conduct a census. That means calling for returns from the hundreds of companies that are involved and that takes a very long time. Therefore that operation cannot be repeated every year-it may be that quinquennial census or something like that might be considered.

SHRI KRISHNA MOORTHY RAO:

Is it not better that the Finance Department has an eye on the actual investment of foreign capital in India?

SHRI C. D. DESHMUKH: We have returns about the capital issue control. There we know what issues have been sanctioned but till recntly it has been difficult to obtain information in regard to the capital actually issued in pursuance of such sanctions. We have now prescribed returns but the sanction behind such returns are not very powerful.

MILITARY PENSIONS

- *93. SHRIMATI VIOLET ALVA: Will the Minister for DEFENCE be pleased to state:
- (a) whether it is a fact that Departmental Emergency Commissioned Officers in the Army Supply Corps (ASC) or in the Army Corps of Clerks (ACC), are entitled to military pensions; and
- (b) whether the Departmental Officers of the Army Ordnance Corps are given similar privileges of military pension?
- THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI): (a) Yes, provided they were serving on com-

2347

batant terms, at the time they were granted emergency commissions.

(b) No. All these personnel retain a lien on their civil appointments. The terms under which these personnel were granted emergency commissions made it clear that those who retained a lien on their civil appointments and counted their combatant service for pension under civil rules would not be eligible for military rates of pension.

SHRIMATI VIOLET ALVA: May I know if the same conditions of service applied before Independence?

SHRI N. GOPALASWAMI: I must make a research about that and I want notice for that.

9 a.m.

TIME LIMIT FOR THE SETTLEMENT OF PENSION CLAIMS OF MILITARY OFFICERS

*94. SHRIMATI VIOLET ALVA: Will the Minister for DEFENCE be pleased to state:

- (a), whether there fc any time limit laid down for final settlement of pension claims of military officers who have retired after attaining the age of 55 years; and
- (b) whether there are any such claims pending for more than two years and if so, what action Government propose to take to expedite settlement of such claims?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI): (a) No, pension claims are finalised as expeditiously as possible after an officer's retirement.

ib) There is no case under the present rules pending for more than two years in which pension has not been finalised. The second part of the question does not, therefore, arise.

SHRIMATI VIOLET ALVA: May I know whether they were given any family allowance in the past?

SHRI N. GOPALASWAMI: Where there is some delay in finalizing the sanctioning of the pension, we

do sanction a provisional pension to be given until the orders as to pension issue.

SHRIMATI. VIOLET ALVA: May I know whether there is no delay and no hardship caused to families of officers?

SHRI N. GOPALASWAMI: There may have been some delays and some hardships in some cases. I cannot rule that out.

PURCHASE OF JEEPS

- *95- SHRI H. N. KUNZRU: Will the Minister for DEFENCE be pleased to state:
- (a) (j.) whether the Government placed an order with Sir James Marshall Cornwall and Partners Limited, for 1,007 jeeps in 1951;
- (tt) whether the firm promised to supply 68 jeeps per month and to complete their delivery by September 1952;
- (b) whether the firm referred to above asked for an increase in the stipulated price of a jeep; if so, what was the increase asked for and whether Government agreed to it;
- (c) how many jeeps have so far been received: and
- (d) whether the balance will be received by the end of September 1952, if not, what action Government propose to take in the matter?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI): (a) (i) Yes.

- (») Yes.
- (b) The firm suggested that on account of increases in world prices, there should be an increase in the price but did not suggest any specific figure. Government has not agreed to an increase in the prices.
 - (c) 50.
- (d) The balance is not likely to be received by the end of September. Steps preliminary to initiation of advised legal action have been take 1?